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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.NO.273/2003 IN O.A.NO.2697/2002

Thrusday, this the 28th day of November, 2003

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Bharat Bhushan, Member (J)

1. Badloo Ram
S/o Shri Budh Singh.
2. Raghunandan Prasad,
S/o Shri Samai Singh.
3. Om Prakash,
S/o Shri Ram Chander.
4. Rajinder Kumar,
S/o Shri Chander Prakash
5. Ram Prasad,
S/o Shri Harbans.
6. Mohan Singh,
S/o Late Shri Sher Singh.
7. Devendera Kumar,
S/o Shri Hem Raj.

-Applicants

(By Advocate: Shri G.D. Bhandari)

Versus

1. Shri Ajay Prasad,
Secretary,
Ministry of Defence,
Govt. of India,
New Delhi.
2. Shri B.S. Panwar,
Addl. Director General RV (RV-I)
Quarter Master General's Branch,
Army HQ, West Block No.3,
R.K. Puram, New Delhi.
3. Shri Brig. S.K. Sareen,
Sr. Record Officer,
Remount Veterinary
R.V.C. Records,
Meerut Cantt. (UP).
4. Shri Brig Narain Mohanty
Commandant
Equine Breeding Stud,
Babugarh (UP).
5. Shri R.K. Singhal
C.D.A. (Army),
Meerut Cantt. (UP).

-Respondents

(By Advocate: Shri A.K. Bhardwaj)

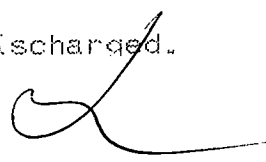
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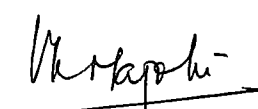
ORDER (Oral)

Learned counsel heard.

2. An assurance has been given on the part of the respondents by their learned counsel that respondents genuinely intend taking a positive decision favouring the applicants in regard to their claims and as such respondents should be granted reasonable period for doing the same. As such, respondents are granted time till 31.1.2004 for granting the claims of the applicants as promised.

3. In view of this undertaking of the respondents, this CP is disposed of with liberty to the applicant to come up again if the respondents do not take a positive decision as stated above ^{within 16} ~~by~~ the stipulated period. Notices to the respondents are discharged.


(Bharat Bhushan)
Member (J)


(V.K. Majotra)
Vice Chairman (A)

/cc/